### GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## RAJYA SABHA UNSTARRED QUESTION NO. 1510 TO BE ANSWERED ON 01.01.2018

#### **Compliance of electronic waste procurement norms**

1510. SHRI AMAR SHANKAR SABLE: SHRIMATI RENUKA CHOWDHURY:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether a large number of electronic goods manufacturing companies are not complying with electronic waste procurement norms;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the fresh steps taken by Government to ensure that the e-waste goods are collected and scientifically recycled on regular basis?

#### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

#### (DR. MAHESH SHARMA)

- (a) & (b) As per the E-waste (Management) Rules, 2016 only authorized dismantlers, recyclers, refurbishes and producers authorized collection centers are allowed to collect electronic waste. The Rules do not cover procurement norms of electronic waste for electronic goods manufacturing companies.
- (c) The Government has comprehensively revised e-waste (Management & handling) Rules, 2011, and notified E-Waste (Management) Rules in March, 2016. These Rules have provisions for the extended producers responsibility for collection and channelization of e-waste from consumers to authorised dismantlers and recyclers; responsibility of bulk consumers of electronic products for its safe disposal; responsibility of manufacturers generating e-waste to channelize it for recycling and disposal; responsibility of collection centres, dealers, refurnishers, bulk consumers, dismantlers, recyclers and State Governments. The Rules also provide for reduction in hazardous substances in the manufacturing of electric and electronic equipment and their components, spares or parts. The Rules also emphasise safe transportation of e-waste and accident reporting of e-waste handlers. The Rules have provisions for simplified permission procedures for setting up of dismantling and recycling facilities through single authorisation based on Standard Operating Procedures (SOP) prescribed by Central Pollution Control Board.

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